

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No. 49/11

State Vs. Asha Ram & ors.

PS : Tilak Nagar

u/s. 302/323/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video

Conferencing

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Rakesh Dubey, Ld. Counsel for applicant/accused.

I have perused the record. It is submitted by Ld. Counsel for applicant/accused that applicant is on interim bail which is going to be expired today and have moved present bail application for further extension on medical ground of the applicant/accused.

Ld. State Counsel submits that without going into the merits of the ground applicant is entitled for extension of bail pursuant to the direction passed by Hon'ble High Court in **W.P.(C) 3037/2020** titled as **Court on its own motion Vs. State & Ors.** Wherein Hon'ble High Court has been pleased to extend the interim bail/pay roll of UTPs/convicts, who were on interim bail before or after 15.03.2020 till 31.10.2020.

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Since present applicant is already on interim bail, his interim bail is already extended till 31.10.2020 and no further order is required to be passed by this court. Hence, in view of the direction contained in above mentioned writ, the interim bail of applicant is extended till 31.10.2020. Application is disposed off accordingly.

Copy of this order be sent to Superintendent jail. Copy be also given dasti to Ld. Counsel for applicant/accused, as prayed.



(POORAN CHAND)
Link/ASJ-02/West/Delhi
30.09.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No. 433/2016

State Vs. Raj Kumar @Chotte Lal

PS : Kirti Nagar

u/s.304/308 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. R.K. Sharma, Ld. Counsel for applicant/accused.

I have perused the record. It is submitted by Ld. Counsel for applicant/accused that applicant is on interim bail which is going to be expired today and have moved present bail application for further extension on medical ground of the applicant/accused.

Ld. State Counsel submits that without going into the merits of the ground applicant is entitled for extension of bail pursuant to the direction passed by Hon'ble High Court in **W.P.(C) 3037/2020** titled as **Court on its own motion Vs. State & Ors.** Wherein Hon'ble High Court has been pleased to extend the interim bail/pay roll of UTPs/convicts, who were on interim bail before or after 15.03.2020 till 31.10.2020.

 Contd.../-

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Since present applicant is already on interim bail, his interim bail is already extended till 31.10.2020 and no further order is required to be passed by this court. Hence, in view of the direction contained in above mentioned writ, the interim bail of applicant is extended till 31.10.2020. Application is disposed off accordingly.

Copy of this order be sent to Superintendent jail. Copy be also given dasti to Ld. Counsel for applicant/accused, as prayed.



(POORAN CHAND)
Link/ASJ-02/West/Delhi
30.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 231/14
State Vs. Vishal @ Gaurang @ Chini
PS : Patel Nagar
u/s. 302/323/341/34 IPC

30.09.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. P.K. Ranga, Ld. Addl. PP for State. (Substituted)
Sh. Kapil Kishor Kaushik, Ld. Counsel for applicant/accused.

I have perused the record. It is submitted by Ld. Counsel for applicant/accused that applicant is on interim bail which is going to be expired today and have moved present bail application for further extension on medical ground of the applicant/accused.

Ld. State Counsel submits that without going into the merits of the ground applicant is entitled for extension of bail pursuant to the direction passed by Hon'ble High Court in W.P.(C) 3037/2020 titled as **Court on its own motion Vs. State & Ors.** Wherein Hon'ble High Court has been pleased to extend the interim bail/pay roll of UTPs/convicts, who were on interim bail before or after 15.03.2020 till 31.10.2020.

Contd.../-



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Since present applicant is already on interim bail, his interim bail is already extended till 31.10.2020 and no further order is required to be passed by this court. Hence, in view of the direction contained in above mentioned writ, the interim bail of applicant is extended till 31.10.2020. Application is disposed off accordingly.

Copy of this order be sent to Superintendent jail. Copy be also given dasti to Ld. Counsel for applicant/accused, as prayed.



(POORAN CHAND)
Link/ASJ-02/West/Delhi
30.09.2020